

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1743
ANSWERED ON:16.08.2013
VIOLATION OF GUIDELINES BY PSBS
Singh Rajkumari Ratna;Singh Shri Ratan

Will the Minister of FINANCE be pleased to state:

- (a) whether in case of any deficiency or violation of its guidelines by public / private sector and foreign banks, Reserve Bank of India (RBI) imposes penalties on them;
- (b) if so, the details thereof; and
- (c) the details of penalties imposed by the RBI on various banks during each of the last three years and the current year, bank-wise?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a) to (c): Whenever the Reserve Bank of India (RBI) comes across any violation of its regulatory guidelines, appropriate action as deemed fit is taken under the relevant provisions of Banking Regulation Act, 1949. This may include levy of monetary penalties under Section 46 and Section 47A of the Banking Regulation Act, 1949. The Bank-wise details of monetary penalties imposed by the RBI on Scheduled Commercial Banks (SCBs) from January 2010 to July 2013 are at Annex.